CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI

R.A. NO.21/2004 M.A. NO.82/2004 M.A. NO.83/2004

O.A. NO.1912/2003

This the 22 day of January, 2004

HON'BLE SHRI V.K.MAJOTRA, VICE-CHAIRMAN (A)

Union of India & Ors.

... Applicants

-versus-

A. K. Gandhi

... Respondent

ORDER (By Circulation)

Respondents have filed this review application dated 14.11.2003 in seeking review of order No.1912/2003.

- 2. Respondents in the OA have also filed MA No.82/2003 seeking condonation, of delay in filing the review application. No good grounds have been mentioned for condonation of delay. I have also gone through the entire review application and also the Tribunal's order in question. No factual error on the face of record has been established. The entire case law cited at the time of arguments in the case were taken into consideration while deciding the OA. The present review application is merely an attempt to re-argue the case, which is not within the scope and ambit of review. Accordingly, this review application is dismissed.
 - 3. MA No.83/2004 also stands disposed of.

(V. K. Majotra) 22.01.04

Vice-Chairman (A)